



MONARCH
NETWORK CAPITAL

June 05, 2026

To,
Securities and Exchange Board of India
Corporation Finance Department
Division of Issues and Listing
SEBI Bhavan, Plot No. C4 A, G Block
Bandra Kurla Complex, Bandra (East)
Mumbai 400 051, Maharashtra, India

Dear Sir / Madam,

Sub: Submission of post buyback public advertisement pertaining to buyback of up to 40,00,000 (Forty Lakh only) fully paid-up equity shares having a face value of ₹1/- (Rupees One only) each (“Equity Shares”) of Sarla Performance Fibers Limited (“Company”) at a price of ₹110/- (Rupees One Hundred and Ten only) per Equity Share payable in cash for an aggregate amount not exceeding ₹44,00,00,000/- (Rupees Forty Four Crore only) on a proportionate basis through tender offer route (“Buyback”), pursuant to the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (“Buyback Regulations”).

This is further to our letters dated Wednesday, May 13, 2026 and Tuesday, May 19, 2026, whereby we had submitted the public announcement dated Tuesday, May 12, 2026 (“**Public Announcement**”) and the letter of offer dated Tuesday, May 19, 2026 (“**Letter of Offer**”) respectively, pertaining to the captioned Buyback

As required under the Buyback Regulations, we are pleased to submit herewith a copy of the post buyback public advertisement dated June 04, 2026 (“**Post Buyback Public Advertisement**”), which was published on June 05, 2026 in the following newspapers:

Publication	Language	Editions
Financial Express	English	All Editions
Janasatta	Hindi	All Editions
Janadesh	Gujarati*	Silvassa Edition

*Gujarati being the regional language where the registered office of the Company is located.

A copy of the said offer opening advertisement is enclosed as Annexure 1.

Should you require any further information or clarifications, please feel free to contact either of the following officials of Monarch Network Capital Limited:

Contact Person	Contact no.	Email
Saahil Kinkhabwala	+ 91 9821969694	saahil.kinkhabwala@mnclgroup.com
Aayushi Poddar	+91 9867812010	aayushi.poddar@mnclgroup.com

Thanking you,

Sincerely,

For Monarch Network Capital Limited

Saahil Kinkhabwala
Director – Investment Banking

Enclosed: Annexures as above

Monarch Network Capital Limited (CIN: L65920GJ1993PLC120014)

Regd. Off.: Unit No. PO4-01D, 4th Floor, Tower A WTC GIFT CITY, Block No. 51, Road 5 E, Zone-5, Gandhinagar - 382355, Gujarat

Corp. Off.: “Monarch House”, Opp Prahladhbai Patel Garden, Near Ishwar Bhuvan, Commerce Six Roads, Navrangpura, Ahmedabad - 380009

T: +91-079-266 66 500 / +91-079-660 00 500 | **E:** reachus@mnclgroup.com | **W:** www.mnclgroup.com

Aster DM Healthcare Limited
CIN : L85110TS2008PLC207383
 Registered office: No 7-1-450/20, Plot No-04, Mythri Vihar, Sanjeev Reddy Nagar, Ameerpet, Hyderabad, Telangana, India, 500038, Tel: + 91 484 6699999 | Email: cs@asterdmhealthcare.in
 Website: www.asterdmhealthcare.in

NOTICE

NOTICE is hereby given pursuant to Section 201(2) of the Companies Act, 2013 ("Act"), that Aster DM Healthcare Limited ("the Company") intends to make an application to the Central Government under the provisions of Sections 196, 197, 201 read with Schedule V and other applicable provisions of the Act, seeking approval for appointment and payment of remuneration to Dr. Mandayapurath Azad Moopen (DIN: 00159403) as the Executive Director of the Company for a period from April 15, 2026 to May 28, 2026, on the terms and conditions approved by the Board of Directors on March 10, 2026 and the Shareholders of the Company through postal ballot by electronic voting (e-voting) on April 12, 2026.

By Order of the Board of Directors
 For Aster DM Healthcare Limited

Hemish Purushottam
 Sd/-
 Company Secretary and Compliance Officer
 Membership No.: ACS:24331

Place: Bengaluru
 Date : June 04, 2026

RAJA BAHADUR INTERNATIONAL LIMITED
CIN No. : L17120MH1926PLC001273
 Regd. Office: Hamam House, 3rd Floor, Ambalal Doshi Marg, Fort, Mumbai - 400001.
 Tel No. : 022 22654278
 Email ID: investor@rajabahadur.com, website: www.rajabahadur.com

NOTICE FOR SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

This is to inform you that the Securities and Exchange Board of India ("SEBI") vide circular no. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30 2026 has decided to open a special window for Transfer and Dematerialisation of Physical Securities, which were sold/purchased prior to April 01, 2019. This special window shall be open for a period of one year from February 05, 2026 to February 04, 2027. The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

The concerned investors are requested to lodge the transfer request of physical shares, to our Registrar and Share Transfer Agents (RTA), Satellite Corporate Services Pvt. Ltd. Website :- www.satellitecorporate.com within the above-mentioned timelines. Relevant investor(s) are encouraged to take advantage of this one-time window.

For Raja Bahadur International Limited
 Sd/-
Tanaya Daryanani
 Company Secretary and Compliance Officer
 ICSI Membership No. ACS : 37181

Date: 04.06.2026

Indiabulls
Indiabulls Limited
 (formerly Yaari Digital Integrated Services Limited)

(CIN: L64200HR2007PLC079999)
 Registered Office: 5th Floor, Plot No. 108, IT Park, Udyog, Vihar, Phase 1, Gurgaon - 122016, Haryana Website: www.indiabulls.com, E-mail: support@indiabulls.com, Tel/Fax: 0124-6685800

PUBLIC NOTICE

OPENING OF SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. SEBI/HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, regarding Ease of Doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities, Shareholders of Indiabulls Limited (formerly Yaari Digital Integrated Services Limited) who had sold/purchased physical securities prior to deadline of April 01, 2019 and rejected/returned due to deficiency in the documents are hereby informed that:

- The window is open only for transfer deeds for a period of one year from February 05, 2026 till February 04, 2027.
- The shares will be issued only in dematerialized form, subject to successful verification.

Eligible shareholders are requested to contact the Company's RTA:

KFin Technologies Limited
 Selenium, Tower B, Plot 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana - 500 032
 Email: einward.rts@kfinetech.com
 Phone: +91 40 6716 2222 & 18003094001

Shareholders are encouraged to act promptly within the specified timeline to avail of this opportunity.

For Indiabulls Limited
 Sd/-
Ram Mehar
 Company Secretary

Place: Gunugram
 Date: 04-06-2026

STERLING & WILSON

Sterling and Wilson Renewable Energy Limited
 Regd. Office: Universal Majestic, 9th Floor, P. L. Lokhande Marg, Chembur (W), Mumbai - 400043 | Phone: (91-22) 25485300 | Fax: (91-22) 25485331 | CIN: L74999MH2017PLC292281
 Email: ir@sterlingwilson.com | Website: www.sterlingandwilsonre.com

NOTICE

For the attention of Shareholders of Sterling and Wilson Renewable Energy Limited

The 9th Annual General Meeting ("AGM") of the Members of Sterling and Wilson Renewable Energy Limited ("the Company") will be held on **Thursday, July 02, 2026 at 12:00 noon (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India to transact the business as set out in the Notice convening the AGM.

The Notice of the AGM and the Standalone and Consolidated Audited Financial Statements for the financial year 2025-26 along with the Auditors' Report, the Board's Report and other documents required to be attached thereto (together referred to as the "Annual Report"), will be sent electronically by the Company to those Members who have registered their e-mail address with their Depository Participants ("DPs") or the Company or MUGF Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Company's Registrar and Share Transfer Agent ("RTA"). A letter providing the web-link, including the exact path, where Annual Report for the financial year 2025-26 is available, will be sent to those Members whose e-mail address is not registered with the DP/ Company/ RTA. The Annual Report will also be available on the website of the Company at www.sterlingandwilsonre.com and on the websites of the Stock Exchanges where the Equity shares of the Company are listed, i.e., BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at www.evoting.nsdl.com.

The Members of the Company who have not yet registered their email address can register the same by following the instructions below:

For Permanent Registration for receiving all future communications	Members are requested to register their e-mail address with their respective DP by following the procedure prescribed by their respective DP.
For Temporary Registration	Members are requested to register their e-mail address with the Company and/ or the RTA by sending an email to ir@sterlingwilson.com and/ or rti.helpdesk@in.mpms.mugf.com by mentioning their name and DP ID and Client ID.

Joining the AGM and manner of casting vote(s) through e-voting:

Detailed procedure for attending the AGM through VC/ OAVM and manner of voting, including remote e-voting is provided in the Notice of the AGM that is being sent to the Members by email. Members attending the AGM who have not cast their vote through remote e-voting will also be able to vote electronically at the AGM. Members who have not registered their e-mail addresses can also attend the AGM and vote by following the procedure provided in the Notice of the AGM.

Members are requested to carefully read the instructions set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM.

For Sterling and Wilson Renewable Energy Limited
 Sd/-
Jagannadha Rao Ch. V.
 Company Secretary

Place: Mumbai
 Date: June 04, 2026

SARLA
 PERFORMANCE FIBERS
 Threading Excellence

SARLA PERFORMANCE FIBERS LIMITED
 CIN: L31909DN1993PLC000056

Registered Office: Survey No. 59/1/4, Amla Piparia Industrial Estate, Silvassa - 396 230, U.T. of Dadra & Nagar Haveli
 Corporate Office: 304, Arcadia Building, 195, NCPA Marg, Nariman Point, Mumbai - 400021.
 Contact Person: Mr. Mustafa Manasawala, Company Secretary and Compliance Officer
 Tel: 0260-3290467 | Fax: 0260-2631356 | Email: investors@sarlafibers.com
 Website: www.sarlafibers.com

POST BUYBACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF SARLA PERFORMANCE FIBERS LIMITED

This post buyback public advertisement ("Post Buyback Public Advertisement") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("Buyback Regulations") regarding completion of the Buyback. This Post Buyback Public Advertisement should be read in conjunction with the public announcement dated May 12, 2026 published on May 13, 2026 ("Public Announcement") and the letter of offer dated May 19, 2026 ("Letter of Offer"), issued in connection with the Buyback. Unless specifically defined herein, capitalised terms and abbreviations used herein have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

- THE BUYBACK**
 - Sarla Performance Fibers Limited ("Company") had announced the Buyback of up to 40,00,000 (Forty Lakh only) fully paid-up equity shares of the Company, having face value of ₹ 1/- (Rupees One only) each ("Equity Shares"), at a price of ₹ 110/- (Rupees One Hundred and Ten only) per Equity Share ("Buyback Price"), payable in cash, for an aggregate amount of up to ₹ 44,00,00,000 (Rupees Forty Four Crore only) ("Buyback Size"), from all of the equity shareholders/beneficial owners, who hold Equity Shares as of the Record Date, i.e., Friday, May 15, 2026, on a proportionate basis through the "Tender Offer" route as prescribed under the Buyback Regulations, Companies Act, rules framed thereunder including the Share Capital Rules and Management Rules, to the extent applicable, and the Listing Regulations ("Buyback"). The Buyback Size does not include any expenses incurred or to be incurred for the Buyback viz. brokerage costs, fees, turnover charges, applicable taxes such as securities transaction tax, goods and services tax, stamp duty, etc., expenses incurred or to be incurred for the Buyback like filing fees payable to SEBI, advisors/ legal fees, public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses, etc. ("Transaction Costs"). The Buyback Size constitutes 8.28% and 9.49% of the aggregate of the total paid-up equity share capital and free reserves (including securities premium) of the Company as per the audited standalone and consolidated financial statements of the Company as at March 31, 2026, respectively (i.e. the last audited financial statements available as on the date of Board Meeting recommending the proposal of the Buyback).
 - The Company adopted the Tender Offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by the Securities and Exchange Board of India ("SEBI") vide SEBI circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular no. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, SEBI circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and SEBI circular no. SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023 and such other circulars or notifications, as may be applicable, including any amendments or statutory modifications thereto from time being in force.
 - The tendering period for the Buyback opened on Thursday, May 21, 2026 and closed on Wednesday, May 27, 2026.
- DETAILS OF THE BUYBACK**
 - The total number of Equity Shares bought back by the Company in the Buyback were 40,00,000 (Forty Lakh only) Equity Shares, at a price of ₹ 110/- Rupees One Hundred and Ten only) per Equity Share.
 - The total amount utilized in the Buyback was ₹ 44,00,00,000 (Rupees Forty Four Crore only) excluding Transaction Costs.
 - The Registrar to the Buyback i.e. MUGF Intime India Private Limited (Formerly Link Intime India Private Limited) ("Registrar"), considered a total of 3,304 valid bids for 90,99,194 Equity Shares in response to the Buyback, which is approximately 2.27 times the maximum number of Equity Shares proposed to be bought back.
 - The details of valid bids considered by the Registrar are as follows:

Category of Shareholders	No. of Equity Shares reserved in the Buyback	No. of valid Bids	Total no. of Equity Shares validly tendered	Response (In Times)
Reserved category for Small Shareholders	9,20,400	2,795	15,46,999	1.68
General category for all other Eligible Shareholders	30,79,600	509	75,52,195	2.45
Total	40,00,000	3,304	90,99,194	2.27
- All valid bids were considered for the purpose of acceptance in accordance with the Buyback Regulations and the Letter of Offer. The communication of acceptance/ rejection has been dispatched by the Registrar via email to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories), and through ordinary post whose email id's were not available on June 04, 2026.
- The settlement of all valid bids was completed by Clearing Corporation on June 04, 2026. The Clearing Corporation has made direct funds pay-out to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any reasons, then the amount payable to the Eligible Shareholder were transferred to the concerned Seller Members for onward transfer to such Eligible shareholders.
- The Equity Shares held in dematerialized form accepted under the Buyback were transferred to the Company's demat account on June 4, 2026. No Equity Shares were tendered in physical form. The unaccepted dematerialized Equity Shares have been returned to respective Eligible Shareholders/custodians by release of lien on such Equity Shares by the Clearing Corporation on June 4, 2026.
- The extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted under the Buyback, all of which are in dematerialized form, is currently under process and will be completed in accordance with the Buyback Regulations, on or before June 15, 2026.

- CAPITAL STRUCTURE AND SHAREHOLDING PATTERN**
 - The capital structure of the Company pre and post Buyback is set forth below:

Sr. No	Particulars	Amount (in ₹)
A	AUTHORISED SHARE CAPITAL	
	10,00,00,000 Equity Shares of ₹ 1 each	₹ 10,00,00,000
	Total	
B	ISSUED, SUBSCRIBED AND FULLY PAID-UP CAPITAL BEFORE THE BUYBACK	
	8,35,03,000 Equity Shares of ₹ 1 each	₹ 8,35,03,000
C	ISSUED, SUBSCRIBED AND FULLY PAID-UP CAPITAL AFTER THE BUYBACK	
	7,95,03,000 Equity Shares of ₹ 1 each	₹ 7,95,03,000

* Subject to extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted in the Buyback.
- Details of Eligible Shareholders from whom Equity Shares exceeding 1% of total Equity Shares bought back under the buyback are as mentioned below:

Sr. No	Name of the Eligible Shareholder	No. of Equity shares accepted under the buyback	Equity share accepted as a % of the total Equity shares brought back	Equity share accepted as a % of the total post Buyback Equity share Capital of the Company*
1	Tikri Partners LLP	3,50,077	8.75	0.44
2	Anil Kumar Goel	3,38,467	8.46	0.43
3	Dalal & Broacha Stock Broking Pvt.Ltd.	2,62,592	6.56	0.33
4	Himani Khandelwal	1,79,766	4.49	0.23
5	Seema Goel	1,35,387	3.38	0.17
6	Navroze Shiamak Marshall	95,197	2.38	0.12
7	Vipul Priyakant Dalal.	91,644	2.29	0.12
8	Prashant Jain	79,962	2.00	0.10
9	Sonal Vipul Dalal.	70,014	1.75	0.09
10	Rajeev Khandelwal	70,014	1.75	0.09
11	Sushila Ramesh Nahar	58,779	1.47	0.07
12	Dhruvesh Anil Sanghvi	48,930	1.22	0.06
13	Riddhesh Ram Gandhi	44,171	1.10	0.06
14	Rohan Vipul Dalal	42,008	1.05	0.05
15	Vipul Priyakant Dalal HUF	41,378	1.03	0.05

*Subject to extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted in the Buyback.

- The Shareholding pattern of the company, prior to the Buyback (i.e., as of the Record date, being May 15, 2026) and post the completion of the Buyback, is as follows:

Category of Shareholder	Pre Buyback#		Post Buyback*	
	No. of Equity Shares	% of total Equity Shares	No. of Equity Shares	% of total Equity Shares
Promoters and persons acting in concert	4,76,87,207	57.11%	4,76,87,207	59.98%
Foreign Investors (OCBs/FIIs/NRIs/Non-residents/ Non-domestic companies)	21,01,212	2.52%	3,18,15,793	40.02%
Indian Financial Institutions/ Banks/Mutual Funds/ Govt. Companies	14,51,263	1.74%		
Public including other Bodies Corporate	3,22,63,318	38.64%		
Total	8,35,03,000	100%	7,95,03,000	100%

#As on the record date
 * Subject to extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted in the Buyback.

- MANAGER TO THE BUYBACK**

Monarch Network Capital Limited
 Laxmi Tower, G Block, 4th Floor, B Wing, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, Maharashtra, India
 Contact Person: Saahil Kinkhabwala/Aayushi Poddar
 Email: ecm@mncigroup.com
 Website: www.mncigroup.com
 Investor grievance email: mbd@mncigroup.com
 SEBI Registration Number: INM000011013
- DIRECTOR'S RESPONSIBILITY**

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Advertisement and confirms that this Post Buyback Public Advertisement contains true, factual and material information and does not contain any misleading information.

This Post Buyback Public Advertisement is issued under the authority of the Board of Directors of the Company in terms of the resolution passed by the Board on May 11, 2026.

For and behalf of the Board of Directors of Sarla Performance Fibers Limited

Sd/-
Mr. Krishna Madhusudan Jhunjhunwala,
 Managing Director,
 DIN: 00097175

Sd/-
Kanav Krishna Jhunjhunwala,
 Whole Time Director
 DIN: 09507192

Sd/-
Mr. Mustafa Manasawala
 Company Secretary & Compliance Officer
 M. No. A76344

Place: Mumbai
 Date: June 04, 2026

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS READ TO LEAD

ICICI Prudential Asset Management Company Limited
 Corporate Identity Number: L99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
 Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83,
 Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
 Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential ELSS Tax Saver Fund, ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I and ICICI Prudential Corporate Bond Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following dis-tribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distrib-utable surplus on the record date i.e. on June 9, 2026*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) [§]	NAV as on June 3, 2026 (₹ Per unit)
ICICI Prudential ELSS Tax Saver Fund		
IDCW	0.70	20.92
Direct Plan - IDCW	0.70	43.25
ICICI Prudential Fixed Maturity Plan Series 85 - 10 Years Plan I		
Quarterly IDCW	0.0500	17.1756
ICICI Prudential Corporate Bond Fund		
Quarterly IDCW	0.0593	11.1946
Direct Plan - Quarterly IDCW	0.0892	15.4926

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the regis-ter of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
 Sd/-
Authorised Signatory

Place: Mumbai
 Date : June 4, 2026
 No. 004/06/2026

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



SARLA PERFORMANCE FIBERS LIMITED

CIN: L31909DN1993PLC000056

Registered Office: Survey No. 59/1/4, Amlipiparia Industrial Estate, Silvassa - 396 230, U.T. of Dadra & Nagar Haveli
Corporate Office: 304, Arcadia Building, 195, NCPA Marg, Nariman Point, Mumbai - 400021.

Contact Person: Mr. Mustafa Manasawala, Company Secretary and Compliance Officer

Tel: 0260-3290467 | Fax: 0260-2631356 | Email: investors@sarlafibers.com

Website: www.sarlafibers.com

POST BUYBACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF SARLA PERFORMANCE FIBERS LIMITED

This post buyback public advertisement ("Post Buyback Public Advertisement") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("Buyback Regulations") regarding completion of the Buyback. This Post Buyback Public Advertisement should be read in conjunction with the public announcement dated May 12, 2026 published on May 13, 2026 ("Public Announcement") and the letter of offer dated May 19, 2026 ("Letter of Offer"), issued in connection with the Buyback. Unless specifically defined herein, capitalised terms and abbreviations used herein have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

- 1. THE BUYBACK
1.1. Sarla Performance Fibers Limited ("Company") had announced the Buyback of up to 40,00,000 (Forty Lakh only) fully paid-up equity shares of the Company, having face value of ₹ 1/- (Rupees One only) each ("Equity Shares"), at a price of ₹ 110/- (Rupees One Hundred and Ten only) per Equity Share ("Buyback Price"), payable in cash, for an aggregate amount of up to ₹ 44,00,00,000 (Rupees Forty Four Crore only) ("Buyback Size")...

Table with 5 columns: Category of Shareholders, No. of Equity Shares reserved in the Buyback, No. of valid Bids, Total no. of Equity Shares validly tendered, Response (In Times)

- 2.6 All valid bids were considered for the purpose of acceptance in accordance with the Buyback Regulations and the Letter of Offer. The communication of acceptance/rejection has been dispatched by the Registrar via email to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories)...

Table with 4 columns: Sr. No, Name of the Eligible Shareholder, No. of Equity shares accepted under the buyback, Equity share accepted as a % of the total Equity shares

* Subject to extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted in the Buyback.

Table with 5 columns: Sr. No, Name of the Eligible Shareholder, No. of Equity shares accepted under the buyback, Equity share accepted as a % of the total Equity shares, Equity share accepted as a % of the total post Buyback Equity share Capital of the Company*

* Subject to extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted in the Buyback.

Table with 4 columns: Category of Shareholder, Pre Buyback #, Post Buyback #, % of total Equity Shares

* As on the record date

* Subject to extinguishment of 40,00,000 (Forty Lakh only) Equity Shares accepted in the Buyback.

MANAGER TO THE BUYBACK: Monarch Networth Capital Limited, Laxmi Tower, G Block, 4th Floor, B Wing, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, Maharashtra, India

DIRECTOR'S RESPONSIBILITY: As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Advertisement and confirms that this Post Buyback Public Advertisement contains true, factual and material information...

For and behalf of the Board of Directors of Sarla Performance Fibers Limited: Mr. Krishna Madhusudan Jhunjhunwala, Managing Director, DIN: 00097175

વાયર ફ્રી સિટી મિશનની જાહેરાત પણ શહેરોમાં મુલતા કાળા કેબલોનું સામ્રાજ્ય: ગાંધીનગર, તા. ૪ રાજ્ય સરકાર દ્વારા ગુજરાત વાયર ફ્રી સિટી મિશનની જાહેરાત કરાઈ છે ત્યારે બીજી તરફ શહેરોમાં આંતરિક વિસ્તારથી લઈને હાઈવે સુધી ટેર ટેર કેબલોના વાયરો ઝુલતા જોવા મળી રહ્યા છે તેની સમસ્યા કેવી રીતે ઉકેલાશે તે સવાલ છે.

સૂચના DSP MUTUAL FUND: ડીએસપી મ્યુચ્યુઅલ ફંડ દ્વારા સંચાલિત આગામી ઇન્વેસ્ટર જાગૃત્તા પ્રોગ્રામ ("આઈએપી")ની આ સાથે સૂચના આપવામાં આવે છે.

કોટક મહિન્ડા પ્રાઇમ લિમિટેડ: કોટક મહિન્ડા પ્રાઇમ લિમિટેડના અધિકૃત અધિકારી તરીકે નીચે સહી કરનાર, ભારતીય કંપની અધિનિયમ, ૧૯૫૬ હેઠળ નોંધાયેલ નોન-બેંકિંગ ફાઇનાન્સ કંપની, ૨૦ બીકેસી, સી ૨૦, જી પ્લોટ, બાંદ્રા, મુંબઈ - ૪૦૦૦૧૫, (ત્યારબાદ "કેએમપીએલ") તરીકે ઓળખાશે) ખાતે રજિસ્ટર્ડ ઓફિસ ધરાવે છે.

ઔદ્યોગિક તાલીમ સંસ્થા ઉકાઇ ખાતે શૈક્ષણિક વર્ષ ૨૦૨૫-૨૬ માટે પ્રથમ રાઉન્ડની પ્રવેશ પ્રક્રિયા શરૂ: તા. ૨૩ જૂન સુધી પ્રથમ રાઉન્ડની પ્રવેશ પ્રક્રિયા હાથ ધરાશે; યુવાનો માટે કૌશલ્ય આધારિત તાલીમથી રોજગારી અને સ્વરોજગારીની ઉજ્જવળ તકો જાહેશ પ્રતિનિધિ તાપી રોજગાર અને તાલીમ ખાતા હેઠળની નિયામક કચેરી સંચાલિત સરકારી ઔદ્યોગિક તાલીમ સંસ્થા (આઈટીઆઈ), ઉકાઈ ખાતે શૈક્ષણિક વર્ષ ૨૦૨૫-૨૬ માટે એક વર્ષ તેમજ બે વર્ષના વિવિધ એડિફાઈનિયરિંગ અને બિન-એડિફાઈનિયરિંગ વ્યવસાયોમાં પ્રવેશ માટે પ્રથમ રાઉન્ડની પ્રવેશ પ્રક્રિયા શરૂ કરવામાં આવી છે.

તાપી જિલ્લામાં ૧૧મી જનથી શરૂ થતી ધોરણ ૧૦-૧૨ ની બોર્ડની પુસ્તક પરીક્ષાઓ સંદર્ભે જાહેરનામું: જાહેરનામું પ્રતિનિધિ તાપી : ગુજરાત માધ્યમિક અને ઉચ્ચતર માધ્યમિક શિક્ષણ બોર્ડ, ગાંધીનગર દ્વારા ધોરણ ૧૦ ની પુસ્તક પરીક્ષા આગામી તા. ૧૧/૦૬/૨૦૨૬ થી ૧૯/૦૬/૨૦૨૬ અને ધોરણ ૧૨ (સામાન્ય પ્રવાહ) ની પરીક્ષા તા. ૧૧/૦૬/૨૦૨૬ થી તા. ૨૦/૦૬/૨૦૨૬ દરમિયાન અને એચ.એસ.સી. (વિજ્ઞાન પ્રવાહ) ની પરીક્ષા તા. ૧૧/૦૬/૨૦૨૬ થી તા. ૧૭/૦૬/૨૦૨૬ દરમિયાન યોજાશે.

કોટક મહિન્ડા પ્રાઇમ લિમિટેડના અધિકૃત અધિકારી તરીકે નીચે સહી કરનાર, ભારતીય કંપની અધિનિયમ, ૧૯૫૬ હેઠળ નોંધાયેલ નોન-બેંકિંગ ફાઇનાન્સ કંપની, ૨૦ બીકેસી, સી ૨૦, જી પ્લોટ, બાંદ્રા, મુંબઈ - ૪૦૦૦૧૫, (ત્યારબાદ "કેએમપીએલ") તરીકે ઓળખાશે) ખાતે રજિસ્ટર્ડ ઓફિસ ધરાવે છે, જેને નાણાકીય સંપત્તિઓના સિક્કોચોટીટીઓ અને સિક્કોચોટીટી ઇન્વેસ્ટમેન્ટ ઓફર, ૨૦૦૨ હેઠળ નિયુક્ત કરવામાં આવ્યા છે, આ દ્વારા તમને નીચેની નોંધિત જરી કરવામાં આવે છે :-

જાહેરનામું પ્રતિનિધિ તાપી : ગુજરાત માધ્યમિક અને ઉચ્ચતર માધ્યમિક શિક્ષણ બોર્ડ, ગાંધીનગર દ્વારા ધોરણ ૧૦ ની પુસ્તક પરીક્ષા આગામી તા. ૧૧/૦૬/૨૦૨૬ થી ૧૯/૦૬/૨૦૨૬ અને ધોરણ ૧૨ (સામાન્ય પ્રવાહ) ની પરીક્ષા તા. ૧૧/૦૬/૨૦૨૬ થી તા. ૨૦/૦૬/૨૦૨૬ દરમિયાન અને એચ.એસ.સી. (વિજ્ઞાન પ્રવાહ) ની પરીક્ષા તા. ૧૧/૦૬/૨૦૨૬ થી તા. ૧૭/૦૬/૨૦૨૬ દરમિયાન યોજાશે. તાપી જિલ્લામાં આ પરીક્ષાઓ શાંતિપૂર્ણ, નિયમિત અને પારદર્શી વાતાવરણમાં યોજાય તે માટે અધિક જિલ્લા મેજિસ્ટ્રેટશ્રી આર.આર.બોરડા દ્વારા જાહેરનામું પ્રસિદ્ધ કરાયું છે. જાહેરનામું મુજબ, પરીક્ષા કેન્દ્રની આસપાસ ૧૦૦ મીટરની નિજામમાં ચાર કે તેથી વધુ વ્યક્તિઓએ એકત્રિત થવું નહીં. પરીક્ષા કેન્દ્રમાં કોઈ પણ પ્રકારના હથિયાર, મોબાઇલ ફોન, ઇલેક્ટ્રોનિક ઘડિયાળ કે અન્ય ઇલેક્ટ્રોનિક ગેજેટ્સ લઈ જવા પર સંપૂર્ણ પ્રતિબંધ રહેશે. પરીક્ષા સમય દરમિયાન કેન્દ્રની ૧૦૦ મીટરની અંદર આવેલા તમામ ઝોરોહ અને ફેક્સ સેન્ટરો ચાલુ રાખી શકાશે નહીં. પરીક્ષાથી અગાઉ એકાગ્રતા ન ખોરાવવા તે માટે પરીક્ષાના સમયગાળા દરમિયાન લાઇઝ સીકર વગાડવા કે તેનો ઉપયોગ કરવા પર મનાઈ છે. આ જાહેરનામું ભંગ કરનાર શિક્ષાને પાત્ર થશે. પરીક્ષા કેન્દ્રની ૧. શ્રી દક્ષિણાથ વિદ્યાલયથી વિદ્યાલય, વ્યારાર. શ્રી એમ.પી.પટેલ માધ્યમિક સ્કૂલ, વ્યારા યુનિટ ૧૩. શ્રી એમ.પી.પટેલ માધ્યમિક સ્કૂલ, વ્યારા યુનિટ ૨. શ્રી વિદ્યાગુર્જરી માધ્યમિક શાળા, પતિન્યારી, વ્યારા. સેટ ડેવિયર્સ હાઈસ્કૂલ, સિંગીદ. જે.બી.એન. એસ.એ.સાર્વજનિક હાઈસ્કૂલ, વ્યારા, યુનિટ ૧૭. જે.બી.એન. એસ.એ.સાર્વજનિક હાઈસ્કૂલ, વ્યારા, યુનિટ ૨૮. શ્રીમતી કે.કે.કદમ કન્યા વિદ્યાલય, વ્યારા

બોર વેલ/ટયુબ વેલના બાંધકામ તથા સમારકામ અંગે જિલ્લા મેજિસ્ટ્રેટ દ્વારા હુકમો જારી કરાયા: જાહેરનામું પ્રતિનિધિ, કચ્છ : જિલ્લામાં વેલનું બાંધકામ અથવા સમારકામ પુલ્લા બોર-કુવામાં બાંધકામ પડી જવાના સાથેનું સલામતી સૂચક બોર વેલ/ટયુબ વેલના બાંધકામ અથવા સમારકામ ચાલુ હોય ત્યારે શ્રીલીંગ એજન્સીનું નામ તથા પૂરું સરનામું બોર વેલ/ટયુબ વેલનું ઉપયોગ કરનાર રાણાવરસીયા દ્વારા ભારતીય નાગરિક સુરક્ષા સંહિતા-૨૦૨૩ની કલમ-૧૬૩ અન્વયે કચ્છ જિલ્લાની મહેસૂલી હદમાં બોર-કુવા બનાવવા પહેલાં તથા બનાવ્યા બાદ બોર વેલ/ટયુબ વેલના માલિક/ઉપયોગ કર્તા/શ્રીલીંગ એજન્સીએ નીચે મુજબના હુકમોનું પાલન કરવાનું રહેશે.

બોર વેલ/ટયુબ વેલનું બાંધકામ શરૂ કરતા પહેલા જગ્યાના માલિકે સ્થાનિક સત્તામંડળ તથા સ્થાનિક પોલીસને ૧૫ દિવસ પહેલાં જાણ કરવાની રહેશે. તમામ સરકારી, અર્ધ સરકારી, ગ્રાઉવેટ શ્રીલીંગ એજન્સીએ સ્થાનિક સત્તામંડળ પાસે રજિસ્ટ્રેશન કરાવવાનું રહેશે. સાઈનબોર્ડ લગાવવાનું રહેશે. બોર વેલ/ટયુબ વેલનું બાંધકામ અથવા સમારકામ ચાલુ હોય ત્યારે તેની આજુબાજુ કોટાળા તાર અથવા યોગ્ય વાડ/અંતરાયો રાખવાના રહેશે. વેલ કેસીંગની આજુબાજુ ૦.૫૦/૦.૫૦/૦.૬૦ (૦.૩૦ મીટર ગ્રાઉવેટ લેવલ ઉપર તથા ૦.૩૦ મીટર ગ્રાઉવેટ લેવલ નીચે) સિમેન્ટ કોંક્રીટવાળુ પ્લેટફોર્મ બનાવવાનું રહેશે. સ્ટીલ પ્લેટ વેલિંગ કરી અથવા નટ બોલ્ટ સાથે મજબૂત પ્લેટ ફીટ કરી બોર વેલ/ટયુબ વેલનું કેપીંગ કરવાનું રહેશે. પંપ સમારકામ અથવા અન્ય કોઈ સમારકામ દરમિયાન બોર વેલ/ટયુબ વેલ પુલ્લા છોડી શકાશે નહીં. બાંધકામ/સમારકામ પૂર્ણ થયા બાદ ખાડા/ચેનલમાં માટી ભરવાની રહેશે. બિન ઉપયોગી અથવા ત્યજી દેવાયેલ બોર વેલ/ટયુબ વેલ અંગે સ્થાનિક સત્તામંડળ પાસેથી એક પ્રમાણપત્ર મેળવવાનું રહેશે અને માટી/રેતી/કાંકરા વિગેરે દ્વારા નીચેથી ગ્રાઉવેટ લેવલ સુધી ભરી દેવાની રહેશે. શ્રીલીંગ પૂર્ણ થયા બાદ ગ્રાઉવેટ લેવલ શ્રીલીંગ શરૂ કર્યા પહેલા જે સ્થિતિમાં હોય તે સ્થિતિમાં લાવવાનું રહેશે. જે બોર વેલ/ટયુબ વેલ હાલ બીન ઉપયોગી હોય પરંતુ ભવિષ્યમાં તેનો ઉપયોગ કરવાનો હોય, તેને નટ-બોલ્ટ સાથે બોરકેપ લગાવી ઢાંકી રહેવાના રહેશે. આ હુકમ સમગ્ર કચ્છ જિલ્લાના સમગ્ર વિસ્તાર માટે લાગુ પડશે. આ જાહેરનામું તા.૨૮/૦૭/૨૦૨૬ સુધી અમલમાં રહેશે. આ હુકમનો ભંગ કે ઉલ્લંઘન કરનાર ઈસમ ભારતીય ન્યાય સંહિતા-૨૦૨૩ની કલમ-૨૨૨ મુજબ શિક્ષાને પાત્ર થશે.